CP 37/2019

## CENTRAL ADMINISTRATIVE TRIBUNAL CHENNAI BENCH

C.P.No.37/2019 in O.A.No.228/2019

## Dated Thursday, the 31<sup>st</sup> day of October, 2019 PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

## **Hon'ble Mr.T.Jacob, Administrative Member**

K.Chandralekha, LDC (Retd)

Plot No.1, Chandur Villa,

1<sup>st</sup> Floor, 1<sup>st</sup> Street,

Chandurpuram Main Road,

Chennai - 600 056.

...Applicant

By Advocate M/s.P.Ulaganathan

Vs.

1.Shri Heeralal Samaria,

The Secretary,

M/o. Labour & Employment,

New Delhi - 110 001.

2.Shri Rajan Varma,

The Chief Labour Commissioner,

Shram Shakti Bhavan,

Rafi Marg, New Delhi - 110 001.

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## 3.Shri V.Muthumanickam

Deputy Chief Labour Commissioner,

M/o. Labour & Employment, V Floor,

Shastri Bhawan, Chennai – 600 006.

...Respondents

By Advocate Mr.Su.Srinivasan

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(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

This contempt application has been filed by the applicant in OA

228/2019 against the respondents alleging wilful disobedience of the

order passed by this Tribunal dated 04.03.2019 in the said OA.

2. When the matter came up for consideration, learned counsel for the

respondents would submit that the respondents have already complied

with the order of this Tribunal by passing a speaking order dated

01.05.2019 which is annexed in the reply filed in the CP and there is no

wilful disobedience on the part of the respondents.

3. Learned counsel for the applicant also agrees with the statement of

the learned counsel for the respondents.

4. In view of the above submission, the CP is closed. Notices

discharged.

(T.JACOB)
MEMBER (A)

(P.MADHAVAN) MEMBER (J)

M.T.

31.10.2019